tion 5 of the Essential Commodities Act, 1955. [Placed in Library. See No. LT-7491/66].

ANNUAL REPORT OF INDIAN AIRLINES
CORPORATION

The Minister of State in the Ministry of Transport and Aviation (Shri C. M. Poonacha): I beg to lay on the Table—

- (1) A copy of the Annual Report of the Indian Airlines Corporation for the year 1965-66, under sub-section (2) of section 37 of the Air Corporation Act, 1953. [Placed in Library. See No. LT-7492/66].
- (2) A copy of the Certified Accounts of the Indian Airlines Corporation for the year 1965-66 together with the Audit Report thereon, under sub-section (4) of section 15 of the Air Corporations Act, 1953. [Placed in Library. See No. LT-7494/66].
- (3) A copy of the Certified Accounts of the Air India for the year 1965-66 together with the Audit Report thereon, under sub-section (4) of section 15 of the Air Corporations Act, 1953. [Placed in Library. See No. LT-7494/68].

AMENDMENT TO KERALA STATE AGRI-CULTURAL LOAN RULES

The Deputy Minister in the Ministry of Food, Agriculture, Community Development and Cooperation (Shri Shyam Dhar Misra): I beg to lay on the Table a copy of Notification S.R.O. published No. 411|66 in Gazette dated the 1st November, 1966, making certain amendment to the Kerala State Agricultural Loan Rules, 1962, under sub-section (3) of section of the Kerala Agriculturists Loans Act, 1961, read with clause (c) (iv) of the Proclamation dated the March, 1965, issued by the Vice-presi? dent, discharging the functions of the President in relation to the State of Kera'a. [Placed in Library, See No. LT-7495/661.

The Minister of Commerce (Shri Manubhai Shah): On behalf of Shri Mohammad Shafi Qureshi I lay on the Table a copy of the Newsprint Control (First Amendment) Order, 1966 published in Notification No. S.O. 2708 in Gazette of India dated the 6th September, 1966, under sub-section (6) of section 3 of the Essential Commodities Act, 1955 [Placed in Library. See No. LT-7496/68].

12.23 hrs.

RE: RESIGNATION OF MEMBER

श्री लक्ष्मी दात (मरयालगृडा) : ब्रध्यक्ष महोदय, केबल इसके कि मैं प्रपना इस्तीफा दूं, मैं घ्राप के सामने कुछ निवेदन करना चाहता हूं। घ्राप मुझे इजाजत दें तो मैं घ्रपनी बात वो मिनट में बात्म कर दंगा।

भ्रष्यक महोदय: कल इस मामले पर लोकसभा में बहस हो चुकी है। मेरी दरस्वास्त है कि जब तक इस रूस को न बदलें तब तक में इस की इजाजत नहीं दे सकता।

श्री लक्ष्मी दास : सरकार ने विशाखा-पटनम में स्टील प्लान्ट कायम न करके वहां पर जो दमन का काम शुरू किया है उसके खिलाफ मैं इस्तीफा देना चाहता हूं। माज वहां पर लोग हंगर स्ट्राइक कर रहे हैं...

ग्रभ्यक्ष महोदय : ग्रब यह रेकार्ड पर नहीं अयेगा। (स्थवधान)

श्रीलक्ष्मीदास: **

प्रध्यक्ष महोदय : मैंने कल भी कहा था इस के बारे में। कल बहस हो चुकी है...

श्री सक्त्री दाश: **

श्री मौर्ष (मलीगढ़) : यहां दो माहुम चल रहे हैं। हमारे सामने कुछ नहीं मा रहा है।

श्री लक्ष्मी दास : ** (ब्यवधान)

NEWSPRINT CONTROL (FIRST AMEND-MENT ORDER

^{**}Not recorded.